

X  
9

In the Central Administrative Tribunal

Principal Bench: New Delhi

1. OA No. 2509/90 Date of decision: 04.12.1992.

Heavy Water Supervisor's

Association

...Petitioners

Versus

Union of India through the

Secretary, Department of Atomic

Energy, New Delhi & Others

...Respondents

✓ 2.OA 2778/92

Tamil Nadu Atomic Power

Employees Union Kalpakkam

...Petitioners

Versus

Union of India & Another

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioners None

For the respondents Shri P.P. Khurana, Counsel

Judgement (Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner in this case. Shri Khurana, learned counsel appearing for the respondents submitted that both these petitions are fully covered by the judgement of the Tribunal in OA 1126/91 and connected cases Nuclear Fuel Complex

10

-2-

Employees Association Vs. Union of India & Others and  
connected cases decided on 22.9.1992. Following the  
said decision both these petitions are dismissed. No  
costs.

*sdl*

(T.K. Rasgotra)

Member(A)

*sd/c*

(V.S. Malimath)

Chairman

San.

041292

*A. Hestha*  
*J. Malimath*

Court Officer  
Central Administrative Tribunal  
Principal Bench, New Delhi  
Faridkot House,  
Copernicus Marg,  
New Delhi-110001